

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).35363/2025

[Arising out of impugned final judgment and order dated 06-01-2025 in DBCWP No.16939/2024 passed by the High Court of Judicature for Rajasthan at Jaipur]

UNION OF INDIA & ORS.

PETITIONER(S)

VERSUS

HARBANS LAL VERMA

RESPONDENT(S)

[HEARD BY :- HON'BLE SANJAY KAROL AND HON'BLE AUGUSTINE GEORGE
MASIH, JJ.]

IA No. 290352/2025 - EXEMPTION FROM FILING O.T.

WITH

Diary No(s). 67055/2025 (XV)

FOR EXEMPTION FROM FILING O.T. ON IA 316143/2025

FOR CONDONATION OF DELAY IN FILING ON IA 316144/2025

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
16163/2026

IA No. 316144/2025 - CONDONATION OF DELAY IN FILING

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IA No. 16163/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 11050/2026 (XV)

Date : 23-07-2026 These matters were called on for pronouncement of
judgment today.

For Petitioner(s) :Mr. Amrish Kumar, AOR

For Respondent(s) :Mr. Ashutosh Thakur, AOR
Mr. Keshav Baheti, Adv.
Mrs. Aanchal Maheshwari, Adv.
Mr. Kanishak Saini, Adv.

Dr. Sumant Bharadwaj, Adv.
Dr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. D.M. Sharma, Adv.
Mrs. Amrita Behera, Adv.
Mrs. Pooja Gupta, Adv.
Mr. Anshu Singh, Adv.
Mr. Anshita Sharma, Adv.

1. Delay condoned.
2. Hon'ble Mr. Justice Augustine George Masih pronounced a judgment (reportable) of the Bench comprising of Hon'ble Mr. Justice Sanjay Karol and His Lordship.
3. Leave granted.
4. The appeals are allowed in terms of the signed judgment (reportable), which is placed on the file.
5. The relevant portion of the judgment is extracted as under:

“70. Accordingly, the judgment and order dated 03.04.2025 in CWP No. 9803/2023 and judgment and order dated 20.03.2025 in D.B. Civil Writ Petition No.15303/2023 passed by the High Court of Judicature for Rajasthan at Jaipur Bench are set aside. The orders passed by the Competent Authority withdrawing/denying the MACP claims are restored and confirmed.”
6. Pending application(s), if any, shall stand disposed of.

(SOURAV PAL)
SENIOR PERSONAL ASSISTANT

(ANU BHALLA)
COURT MASTER (NSH)

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R E C O R D O F P R O C E E D I N G S

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